



By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/3177/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dulal Mech,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 19th June, 2019.

Sub: **Casual leave along with station leave permission.**

Ref:- Your letter No. MACT/GLP/2019/311, dtd. 13.06.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 3(three) days on 24.06.2019, 25.06.2019 and 26.06.2019 along with headquarter leave permission, w.e.f. the evening of 21.06.2019 till the morning of 27.06.2019, has been granted/rejected.

The District and Sessions Judge, Goalpara and in his absence, the senior most Judicial officer at the station will be in charge of your Court and Office in your absence on leave.

Yours faithfully,

Sdt-

3179 JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/3178-1A, dated 19.06.19

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Systems Analyst, Gauhati High Court.

19/6/19
JT. REGISTRAR (VIGILANCE)

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